

MID, PWD and Railways are facing acute shortage of cement and steel, and this has hampered the civil and other development of infra-structure works; and

(f) what steps are being taken by Government to remove these obstacles?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI VEERENDRA PATIL): (a) to (d). The appointment of consultants for the construction of the ammonia plants of the four gas-based fertilizer projects being set up in Maharashtra and Gujarat is still to be finalised. After the present Government took office, it was decided to have a second look at the selection of the contractor for the ammonia plants of these projects. A Committee of experts was, therefore, set up to assess the relative merits of the foreign firms who had earlier submitted bids for this consultancy. The Committee's report has just been received.

(e) and (f). The Rashtriya Chemicals and Fertilizers Limited and agencies implementing the project are experiencing some difficulty in procuring the required quantities of cement and steel. The matter has been taken up with the concerned authorities with a view to improving the supplies of cement and steel required for the project.

Completion of Preliminary Works for That Vaishet Fertilizer Plant

1080. SHRI R. K. MHALGI:

PROFESSOR MADHU DAN-
DAVATE:

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state

(a) is it a fact that all the preliminary works such as land acquisition, building, roads, railway sidings have been completed for the purpose of the Bombay High gas based fertilizer plant to come up at that Thal-Vaishet (District Kolaba, Maharashtra);

(b) whether Government are considering to shift the location of the giant fertilizer plant from Thal-Vaishet (District Kolaba, Maharashtra State); and

(c) if so, what are the reasons for such a move?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI VEERENDRA PATIL): (a) Arrangement have been firmed up for the provision of infrastructural facilities like land, water, power, coal, natural gas, railway facilities etc. The land required for the factory has been acquired and the strengthening and upgradation of roads has been completed. Work on the construction of township, railway siding, etc. is in progress.

(b) No, Sir.

(c) Does not arise.

12 hrs.

PAPERS LAID ON THE TABLE

BUDGET ESTIMATES OF DAMODAR VALLEY CORPORATION FOR 1980-81 AND ERRATA TO CENTRAL ELECTRICITY AUTHORITY REGULATIONS, 1979

THE MINISTER OF ENERGY AND COAL (SHRI A. B. A. GHANI KHAN CHAUDHURI): I beg to lay on the Table:

(1) A copy of the Budget Estimates (Hindi and English versions) of DamodarVallay Corporation, for the year 1980-81, under sub-section (3) of section 44 of the Damodar Valley Act, 1948. [Placed in Library. See No. LT-886/80].

(2) 'Errata' (Hindi and English versions) to the Central Electricity Authority Regulations, @ 1979. [Placed in Library. See No. LT-887/80].

REVIEW ON THE WORKING OF BETWA RIVER BOARD FOR 1978-79 WITH REASONS FOR DELAY IN LAYING ACCOUNTS AND AUDIT REPORT AND STATEMENT RE. REVIEW ON THE WORKING OF NATIONAL INSTITUTE OF HYDROLOGY FOR 1978-79

THE MINISTER OF IRRIGATION (SHRI KEDAR PANDEY): I beg to lay on the Table:

(1) A statement (Hindi and English versions) regarding review on the working of the Betwa River Board, for the year 1978-79 and reasons for delay in laying the Accounts and Audit Report of the Board, for the year 1978-79. [Placed in Library. See No. LT-888/80].

(2) A statement (Hindi and English versions) regarding Review on the working of National Institute of Hydrology, for the year 1978-79. [Placed in Library. See No. LT-889/80].

NOTIFICATIONS UNDER COMPANIES ACT, 1956, REPORT ON GENERAL ELECTIONS TO LEGISLATIVE ASSEMBLIES, 1977-78 AND PRESIDENTIAL ELECTION, 1977—VOL. I, REPORTS ON GENERAL ELECTIONS TO ASSEMBLIES OF BIHAR, HARYANA, HIMACHAL PRADESH, ETC., 1977—STATISTICAL AND IN RESPECT OF ANDHRA PRADESH, ASSAM, KARNATAKA, ETC., 1978—STATISTICAL, REPORT OF LAW COMMISSION ON RAPE AND ALLIED OFFENCES WITH A STATEMENT FOR NOT LAYING THE HINDI VERSION.

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKAR): I beg to lay on the Table:

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (5) of section 396 of the Companies Act, 1956:—

(i) The Mysore Pipelines Limited and the Bharat Heavy Electricals Limited (Amalgamation) Order, 1980, published in Notification No. S.O. 339(E) in Gazette of India dated the 21st May, 1980.

(ii) The Radio and Electricals Manufacturing Company Limited and the Bharat Heavy Electricals Limited (Amalgamation) Order, 1980, published in Notification No. S.O. 340(E) in Gazette of India dated the 21st May, 1980. [Placed in Library. See No. LT-890/80].

(2) A copy of the Report (Hindi and English versions) on the General Elections to Legislative Assemblies 1977-78 and Presidential Election, 1977—Volume-I (Narrative). [Placed in Library. See No. LT-891/80].

(3) A copy of the Report (Hindi and English versions) on the General Elections to the Legislative Assemblies of Bihar, Haryana, Himachal Pradesh, Jammu and Kashmir, Kerala, Madhya Pradesh, Nagaland, Orissa, Punjab, Rajasthan, Tamil Nadu, Tripura, Uttar Pradesh, West Bengal, Goa, Daman and Diu and Pondicherry and Metropolitan Council of Delhi, 1977—Statistical. [Placed in Library. See No. LT-892/80].

(4) A copy of the Report (Hindi and English versions) on the General Elections to the Legislative Assemblies of Andhra Pradesh, Assam, Karnataka, Maharashtra, Meghalaya, Arunachal Pradesh and Mizoram, 1978—Statistical [Placed in Library. See No. LT-893/80].

(5) (i) A copy of the Eighty-Fourth Report of Law Commission on Rape and Allied Offences: Some Questions of Substantive law, procedure and evidence.

(ii) A statement (Hindi and English versions) explaining reasons for not laying simultaneously the Hindi version of the report mentioned at (i) above. [Placed in Library. See No. LT-894/80].

ASSAM FINANCE ORDINANCE, 1980

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): On behalf

of Shri R. Venkataraman, I beg to lay on the Table a copy of the Assam Finance Ordinance, 1980 (No. 1 of 1980) (Hindi and English versions) promulgated by the Governor of Assam on the 3rd April, 1980, under article 213(2) (a) of the Constitution read with clause (c) (iii) of the Proclamation dated the 12th December, 1979 issued by the President in relation to the State of Assam (Placed in Library. See No. LT-895/80).

NOTIFICATION RE. REVISION OF EXPORT DUTY ON COFFEE

SHRI MAGANBHAI BAROT: I beg to lay on the Table a copy of Notification No. GSR-278(E) (Hindi and English versions) published in Gazette of India dated the 28th May, 1980 together with an explanatory memorandum regarding revision of Export Duty on Coffee, under section 159 of the Customs Act, 1962. [Placed in Library. See No. LT-896/80].

MESSAGES FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:—

(i) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Assam Appropriation (Second Vote on Account) Bill, 1980, which was by the Lok Sabha at its sitting held on the 11th June, 1980, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

(ii) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Delhi High Court (Amendment) Bill, 1980, which has been passed by the Rajya

Sabha at its sitting held on the 12th June, 1980."

DELHI HIGH COURT (AMENDMENT) BILL

AS PASSED BY RAJYA SABHA

SECRETARY: Sir, I lay on the Table on the House the Delhi High Court (Amendment), Bill, 1980, as passed by Rajya Sabha.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

REPORTED MURDER OF THREE MIZORAM GOVERNMENT OFFICIALS BY MNF INSURGENTS

SHRI HANNAN MOLLAH (Uluberia): I call the attention of the Minister of Home Affairs to the following matter of urgent public importance and request that he may make a statement thereon:—

"Reported murder of three Mizoram Government officials by the M.N.F. insurgents at Shillong on the night of 13 June, 1980, following the "Quit Notice" served on the non-Mizos in the State.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): Sir, according to information received from the Government of Mizoram, two armed miscreants, suspected to be belonging to Mizo National Front (MNF), entered the common residence of three non-Mizo employees, namely Alaudin Chowdhury, Supply Inspector; Mahibur Rehman, Peon, Electricity Department; and Mohd. Jamir Laskar, Overseer, PWD at Lunglai in Mizoram, on the night of 13th June, 1980. They reportedly asked these employees as to why they had not left Mizoram even after "Quit Mizoram Notice". Their hands were then tied up they were made to lie down and their necks were cut with a dao, a dagger like sharp imple-